

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s). 50909/2026

TARUNJIT TEJPAL

Petitioner(s)

VERSUS

THE STATE OF GOA

Respondent(s)

IA No. 254580/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 254594/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 254583/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

IA No. 254578/2026 - STAY APPLICATION

IA No. 254598/2026 - SUSPENSION OF SENTENCE

Date : 24-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALOK ARADHE
[IN CHAMBER]

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Aman Lekhi, Sr. Adv.
Mr. Aabad Ponda, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Subhash Yadav, Adv.
Mr. Aamir Khan, Adv.
Mr. Atif Akhtar, Adv.
Mr. Shivam Tandon, Adv.
Mr. Nikhil Pahwa, Adv.
Mr. Adit Pujari, Adv.
Mr. Aditya Samaddar, AOR

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Mr. Devidas Pangam, Advocate General
Mr. Shailendra Bhohe, Adv.
Mr. Nikhil Vaze, Adv.
Mr. Abhay Anil Anturkar, Adv.
Mr. Shubham Priolkar, Adv.
Mr. Eeshan Jacques, Adv.
Mr. Sarthak Mehrotra, adv.
Ms. Surbhi Kapoor, AOR
Mr. Dhruv Tank, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Kapil Sibal, learned senior counsel for the appellant submitted that I.A. No. 254594 of 2026, an application seeking exemption from surrender be listed before the Court on

31.08.2026.

2. On the other hand, Mr. Tushar Mehta, learned Solicitor General, opposed the aforesaid prayer and pointed out that Order XX Rule 3 of the Supreme Court Rules, 2013 is mandatory in nature, in view of which, until and unless the appellant surrenders, the appeal cannot be listed before the Court. In support of the aforesaid submission, reliance has been placed on a decision of this Court¹. However, it is fairly submitted that the Court has power to do away with the requirement of surrender.
3. A Two-Judge Bench of this Court² while considering Order XXI Rule 13-A of Supreme Court Rules, 1966 (since repealed) which is in *pari materia* with Order XX Rule 3 of the Supreme Court Rules, 2013 has held the same to be mandatory. Therefore, until and unless, suitable orders are passed on the application seeking exemption from surrender, the appeal cannot be listed before the Court. Therefore, the prayer made to list the matter before the Court without considering the application seeking exemption from surrender, cannot be accepted.
4. Mr. Kapil Sibal, learned senior counsel has not addressed this Court on the merits of the application seeking exemption from surrender. With a view to afford him an opportunity to address the Court on the aforesaid I.A., list the same for consideration on 25.08.2026.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMAR RAWAT)
COURT MASTER (NSH)

1 Mayuram Subramanian Srinivasan v. CBI, (2006) 5 SCC 752

2 (supra)